# GOVERNMENT OF WEST BENGAL HEALTH & FAMILY WELFARE DEPARTMENT SWASTHYA BHAVAN, GN-29, SECTOR-V BIDHANNAGAR, KOLKATA 91

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Memo no HFW-40099/34/2020-HA/97

Date - 22.08.2020

#### **ORDER**

In continuation of previous orders issued regarding CPMS (Covid Patient Management System), the Department of Health & Family Welfare has now decided to provide a citizen friendly OTP based interface for all patient relatives/ guardians so as to enable them to ascertain the status of the patient online anytime.

#### Hence, it is directed to ensure:

- 1. 100% of all Covid positive patients admitted are done so online on real time basis
- 2. During admission, special care must be taken to fill all mandatory fields and specially among others a) Patient Relative/ Guardian Name and mobile number and b) Comorbidity Status
- 3. Patient Monitoring Score (PMS) must be filled for every patient (Whether they be in general IPD/cabin or CCU/ICU/HDU)
- 4. The vital parameters as indicated in PMS must be entered four (4) times for every patient in CCU/ICU/HDU, two (2) times for other critical (red) patients in wards and once for all others.
- 5. Every diagnostic report of patient once admitted must be entered either in paper pdf or image format, as the case May be.

- 6. Every death, when it occurs must be compulsorily entered in CPMS within 2-4 hours of death positively.
- 7. Every discharge must be indicated promptly in CPMS and latest in same day.

Henceforth, all patient relatives throughout the state of West Bengal shall be able to access the latest status of their own patients online based on entry by hospitals.

Hence, all efforts should be taken by all clinical establishments so as to ensure 100% purity in terms of both quantity and quality of data entered.

The MSVP/ Superintendent/ Hospital Superintendent shall be personally liable for any erroneous or incomplete entry of patient data online in CPMS.

This order is being issued in exercise of the powers conferred under the "West Bengal Epidemic Disease, COVID 19 Regulations, 2020" read with "Clinical Establishment Act" and shall apply to all Government Covid Hospitals, Govt requisitioned Private Hospitals and all other private clinical establishments with Covid patients throughout the state of West Bengal.

The order shall take immediate effect.

Secretary

Health & Family Welfare

## Memo no HFW-40099/34/2020-HA/97/1(7)/1

Date - 22.08.20

Copy for information and n.a.to-

- 1. Secretary TDE, Health & Family Welfare
- 2. Secretary & Mission Director, NHM
- 3. Director SPSRC, & Addl. Secretary, Health & Family Welfare
- 4. Additional Mission Director, NHM and Jt. Secretary Health & Family Welfare
- 5. Commissioner (GA), Health & Family Welfare
- 6. District Magistrates- all
- 7. Sri Sankha Santra- Deputy Secretary



Addl. Secretary IT, Health & Family Welfare

### Memo no HFW-40099/34/2020-HA/ 97/1(12)/2 Date - 21.08.20

- 1. Director of Health Services, West Bengal
- 2. Director of Medical Education, West Bengal
- 3. Principal all Medical Colleges
- 4. MSVP- all Medical Colleges
- 5. MSVP KPC Medical College
- 6. OSD & DDHS Admin
- 7. DDHS PH
- CMOH all with direction to send copies of this order to all Covid Hospitals in their District and ensure compliance
- 9. Superintendent- CNCI Rajarhat
- 10. TO SPSRC to circulate this order to all private facilities of Kolkata.
- 11. IT cell in charge
- 12. Sr. PA to Secretary, Health & Family Welfare

Addl. Secretary IT,

Health & Family Welfare